

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

DATE 7.3.1990

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 369/89

1. The Central Govt. Fishing
Seamen's Association
Room No. 10, MANI'S CAFE
Palluruthynada, Cochin-6
represented by its
President Shri K. Karunakaran
Bosum, CIFNET, Cochin-16
2. T. Jayapalan
Sr. Deckhand, CIFNET
Cochin-16 and
3. T. K. Paramu, Sr. Deckhand
Fishery Survey of India
Cochin Base, Kochangadi,
Cochin-5

Applicants

Vs.

1. The Union of India represented
by the Secretary, Ministry of
Agriculture & Cooperation,
Department of Agriculture,
Krishibhavan, New Delhi
2. The Director General
Fishery Survey of India
Botawala Chambers
Sir. PM Road, Bombay-1 and
3. The Director, CIFNET
Cochin-16

Respondents

Mr. Alexander Skaria

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

O R D E R

HON'BLE SHRI N.V. KRISHNAN, ADMINISTRATIVE MEMBER

The first applicant in this case is the
Central Government Fishing Seamen's Association --

representing as stated by the counsel for the applicant, ^{U/s u3,} the Fishing Seamen of three Institutes, ^{U/s u3, CIFNET, Fishery} Project — Survey of India, and Integrated Fisheries Institute and two other applicants. Their grievance is that by the ^{U/s u3, circular} order dated 13.5.82, the Floating Staff engaged in Fishing Vessels have been given as an incentive certain sums of money mentioned in that circular Annexure A-1. It is clarified therein that with the grant of additional allowances, the crew will not be entitled to the compensatory offs for work at sea during holidays being granted to them before issue of that circular.

2. The applicant contended that considering the ^{U/s red} nature of the work they performed, they prefer compensatory offs to the additional allowances sanctioned to them by the Annexure A-1 letter. Though the matter has been taken before the respondents ^{on} a number of occasions, still ^{U/s rescinded} the respondents have not resented Annexure-A-1 order and restored compensatory offs.

3. The first applicant has sent a representation ^(An A - 3) dated 28.11.88, to the first respondent in this regard and that the representation is till awaiting disposal. In fact, the applicants have prayed that either a direction be given to the respondents to restore the compensatory offs or the respondents be directed to dispose of Annexure A-3 representation at an early date.

4. In the reply filed by the respondents it is stated that the matters raised by the applicants are under the active consideration of the respondents.

5. After hearing the counsel we are of the view that in the circumstances it would be sufficient if the first respondent is directed to consider the representation dated 28.11.88 (Annexure A-3) filed by the first applicant and take proper decisions. We notice that as a long time has already elapsed since the representation at Annexure A-3 was first filed on 28.11.88 and hence it should be possible for the respondents to dispose of that representation early. Hence directions as above are issued for compliance within a period of three months from the date of receipt of a copy of this order.

6. The application is disposed of as above.


(N. Dharmadan) 7.3.90
Judicial Member


7.3.90
(N. V. Krishnan)
Administrative Member